

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1522
ANSWERED ON 13.02.2025**

ESTABLISHMENT OF ENERGY USAGE BENCHMARKS

1522. SHRI ADITYA YADAV:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government agrees with the view that utility data on electricity needs to be integrated with building or property IDs in order to establish energy usage benchmarks and track building-specific energy use and carbon emissions and if so, the details thereof;**
- (b) the steps taken/proposed to be taken by the Government in this regard; and**
- (c) if not, the reasons therefor?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (c): Energy Conservation Act, 2001 (as amended) prescribes the Energy Conservation and Sustainable Building Code (ECSBC) for commercial buildings and Eco Niwas Samhita (ENS) for Energy Efficient residential buildings. ECSBC/ENS sets minimum energy standards for new commercial buildings and residential buildings respectively having a connected load of 100 kW or more or contract demand of 120 kVA or more.

The benchmark for energy consumption in buildings as per ECSBC is expressed as kilowatt hour/square meter/year and there is no provision to integrate electricity data with building or property ID to establish the energy performance index for the buildings on regular basis in the aforesaid code. Moreover, buildings may have different sources of input energy besides electricity, which may include natural gas, LPG and renewable energy, which are not linked to utility electricity data.
